

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH
BANGALORE**

Appeal(s) Involved:

ST/297/2009-DB

[Arising out of Order-in-Appeal No. 40-2009 dated
15/01/2009 passed by CCE(Appeals), Mangalore,]

**Commissioner of Central Excise,
Customs and Service Tax
BELGAUM**

NULL NO. 71...CLUB ROAD,
CENTRAL EXCISE BUILDING,
BELGAUM, - 590001
KARNATAKA

Appellant(s)

Versus

**VAJRAMANI PAINTS &
CHEMICALS**

C/O SYGENTA INDIA LTD., 122/1, DECCAN
COMPOUND, NEAR INDUSTRIAL ESTATE,
RAGHAVENDRA COLONY, II PHASE,
ANANTHAPUR ROAD, BELLARY

Respondent(s)

Appearance:

Shri Madhup Sharan, Asst. Commissioner(AR)
None

For the Appellant
For the Respondent

Date of Hearing: 27/09/2018

Date of Decision: 27/09/2018

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 21477 / 2018

Per : BENCH

The Revenue has filed this appeal against the impugned order
dt. 15/01/2009.

2. Heard the learned AR. None appeared for the respondent.

3. After hearing the learned AR and perusal of records, we find that the disputed amount involved in this case is less than Rs.20 lakhs. In terms of the Litigation Policy with reference to Board's Instruction F.No.390/Misc./116/2017-JC dt. 11/07/2018, we dismiss the appeal as not maintainable, without going into the merits of the case.

(Order was pronounced and dictated
in Open Court on **27/09/2018**)

P. ANJANI KUMAR
TECHNICAL MEMBER

S.S GARG
JUDICIAL MEMBER

Raja...